

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 4
New IA/4561/ND/2022
IN
IB/228/ND/2022

IN THE MATTER OF:

CVR Holdings Private Limited	...	Applicant
Versus		
Intense Fitness and Spa Private Limited	...	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Sh. Sumesh Dhawan, Adv.
For the Respondent :

ORDER

New IA/4561/ND/2022

Ld. Counsel for the applicant Ld. Counsel Sh. Sumesh Dhawan appears and stated that the he wants to withdraw the present application with the liberty to file at appropriate stage, if required so.

In view of the same, the present application stands **dismissed as withdrawn** with the abovesaid liberty.

-sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)